

PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/06/2024

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a Single Judge	By Division Bench	By Full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a) Service matter	14	01	--	02	--	--	--	02	--	--	--	--	13
b) Land Reforms													
c) Labour Laws													
d) Others	65	14*	--	20	--	--	--	20**	--	--	--	--	59*

*01 (One) Writ Petition (Civil) restored vide Order dated 28.05.2024 passed in Writ Appeal No. 01 of 2024

**03 (three) Writ petition (Civil) transferred to the Hon'ble Supreme Court of India vide Order dated: 05.04.2024 passed in Transfer Petition (Civil) Nos. 755-781 of 2024.

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8 a) Banking Regulation Act, 1949													
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
9. Company petition & Application													
a) Petitions													
b) Application in Petitions													
c) Applications in liquidation proceedings													
d) Application in company appeals													
e) Matter transferred U/S 455(3) of the Companies Act													
10. Income Tax References and applications													
11. Sales Tax References and application													
12. Other Direct and indirect Tax References and applications													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	06	03	--	--	02	--	--	02	--	--	--	--	07
14. Matrimonial Cases and Reference													
a)Matrimonial Suits/Cases	01	01	--	--	02	--	--	02	--	--	--	--	--
b)Matrimonial References													
c)Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
16. Election Petitions and Applications													
a) Election Petitions													
b)Applications in Election Cases													
17. Insurance Act, Reference & Applications													

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18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	02	01	-	02	-	-	-	02	-	-	-	-	01
d) Cross objections	-	-	-	-	-	-	-	-	-	-	-	-	-
e) Transfer Petition (Civil)													
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													


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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
l.) Civil Miscellaneous Case	--	--	--	--	--	--	--	--	--	--	--	--	--
20. TOTAL	88	20	--	24	04	--	--	28	--	--	--	--	80
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	--	--	--	--	--	--	--	--	--	--	--	--	--
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	02	02	--	02	--	--	--	02	--	--	--	--	02
26. TOTAL	02	02	--	02	--	--	--	02	--	--	--	--	02

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APPELLATE SIDE (CIVIL)													
27. Writ Appeals													
a) Service matters	02	--	--	--	--	--	--	--	--	--	--	--	02
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	04	02	--	--	01	--	--	01	--	--	--	--	05
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgments	20	05*	--	02	--	--	--	02	--	--	--	--	23*
c) Orders	01	02	--	--	--	--	--	--	--	--	--	--	03
30. Second Appeals from Judgment	09	--	--	03	--	--	--	03	--	--	--	--	06
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders	02	--	--	01				01					01
33. Revision Petitions	03	02	--	05	--	--	--	05	--	--	--	--	--
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	06	13	--	04	--	--	--	04	--	--	--	--	15
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	47	24	--	15	01	--	--	16	--	--	--	--	55
[*02 (Two) Commercial Appeals and 04 (Four) Tax Appeals included]													

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APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	47	14	--	04	10	--	--	14	--	--	--	--	47
b) By Government from Judgment of Acquittal	06	01	--	--	01	--	--	01	--	--	--	--	06
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	--	--	--	--	--	--	--	--	--	--	--	01
39. Criminal Revisions	07	01	--	02	--	--	--	02	--	--	--	--	06
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	--	04	--	01	--	--	--	01	--	--	--	--	03
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail													
c) Review Petition (FAM CT)													
43. TOTAL	61	20	--	07	11	--	--	18	--	--	--	--	63
GRAND TOTAL(20+26+37+43)	198	66	--	48	16	--	--	64	--	--	--	--	200

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PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF QUARTER YEAR ENDING ON 30/06/2024 IN TERMS OF DATE OF INSTITUTION


Description of cases	PENDING FOR											
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	TOTAL
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	03	05	--	04	--	01	--	--	--	--	--	13
b) Land Reforms												
c) Labour Laws												
d) Others	30	16	04	05	--	--	01	--	--	02	01	59

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8 a) Banking Regulation Act, 1949													
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
9. Company Petition & Application													
a) Petitions													
b) Application in Petitions													
c) Applications in liquidation proceedings													
10. Income tax Reference & Applications													
11. Sales Tax References and application													
12. Other Direct and Indirect Tax References and Applications													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	06	--	--	--	--	--	--	01	--	--	--	--	07
14. Matrimonial Cases and References													
a) Matrimonial Suits/Cases	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
16. Election Petitions and Applications													
a) Election Petitions													
b) Applications in Election Cases													

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17. Insurance Act, Reference & Applications												
18. Motions												
a) Motion for sanction of prosecution												
b) Motion for setting aside fraudulent transfers												
c) Motion for annulment of adjudication orders												
d) Motion for setting aside Insolvency cases												
e) Notice of Motion for stay order												
19. Other Petitions and Applications												
a) Probate Civil Petitions												
b) Petitions under the Guardians & Wards Act												
c) Contempt of Court (Civil) Petitions	01	--	--	--	--	--	--	--	--	--	--	01
d) Cross Objections	--	--	--	--	--	--	--	--	--	--	--	--
e) Transfer Petition (Civil)												
f) Applications for leave to sue as indigent person												
g) Execution application on the original side												
h) Special Cases under order XXXVI of civil procedure code 1908												
i) Applications under Court Fees Act, Regarding valuation of Estate												

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APPELLATE SIDE (Civil)												
27. Writ Appeals												
a) Service matters	01	01	--	--	--	--	--	--	--	--	--	02
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	04	--	01	--	--	--	--	--	--	--	--	05
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgments	10	04	--	02	04	03	--	--	--	--	--	23*
c) From Orders	03	--	--	--	--	--	--	--	--	--	--	03
30. Second Appeals from Judgment	03	--	01	02	--	--	--	--	--	--	--	06
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders	01	--	--	--	--	--	--	--	--	--	--	01
33. Revision Petitions	--	--	--	--	--	--	--	--	--	--	--	--
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Courts Appeals												
b) Review of Judgments												
c) Compensation, Claims and Special Appeals	14	--	--	--	01	--	--	--	--	--	--	15
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	36	05	02	04	05	03	--	--	--	--	--	55
* [02 (Two) Commercial Appeals and 04 (Four) Tax Appeals included]												

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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
l.) Civil Miscellaneous Case													
20. TOTAL	40	21	04	09	--	01	01	01	--	02	01	80	

ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases													
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)													
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	02	--	--	--	--	--	--	--	--	--	--	02	
26. TOTAL	02	--	--	--	--	--	--	--	--	--	--	02	

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APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	38	06	03	--	--	--	--	--	--	--	--	47
b) By Government from Judgment of Acquittal	05	01	--	--	--	--	--	--	--	--	--	06
c) By complaint, U/S 378 (4) of Criminal Procedure Code	--	01	--	--	--	--	--	--	--	--	--	01
39. Criminal Revisions	05	--	--	--	--	--	01	--	--	--	--	06
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	03	--	--	--	--	--	--	--	--	--	--	03
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail												
c) Review Petition (FAM CT)												
43. TOTAL	51	08	03	--	--	--	01	--	--	--	--	63
GRAND TOTAL (20+26+37+43)	129	34	09	13	05	04	02	01	--	02	01	200

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PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 30/06/2024

ACTUAL STRENGTH OF JUDGES					
Sanctioned strength of Judges	No of Judges entrusted with court work only	No. of Judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of Judge days
03	03	—	03	58	58

1. 15.04.2024, 18.04.2024 & 20.04.2024 - Special holiday.
2. 19.04.2024 – Holiday on account of being poll date for general election to the Lok Sabha and State Legislative Assembly of Sikkim.

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